

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE NINETEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 5217 OF 2026

Between:

Mukka Vaishnavi Guptha, D/o M. Rama Krishna, Age 28 years, Occ ; Student, R/o. Flat No.207, H.No.1-1564/2/2/1A, Udaya Blossom Apartments, Gandhi Nagar, Hyderabad.

.....PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for registration for admission into PG-Medical course for the academic year 2025-26 under Management Quota Category -2 (NRI) and Quota Category -3 (institutional), for the Next phase of counselling and subsequent phase of counselling as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner request for registration for admission into PG-Medical course under Management

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AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 5217 of 2026

DATED : 19.02.2026

Between:

Mukka Vaishnavi Guptha

... Petitioner

AND

The State of Telangana,
rep. by its Principal Secretary,
Medical, Health and Family Welfare Department,
Hyderabad and another

... Respondents

ORDER:

Sri L. Ram Singh, learned counsel appears for petitioner.

Sri R. Nagarjuna Reddy, learned Assistant Government
Pleader for Medical, Health and Family Welfare appears for
respondent No.1.

Sri Ravi Kumar, learned counsel appears for
Sri T. Sharath, learned Standing Counsel for Kaloji Narayana
Rao University of Health Sciences (the University), for
respondent No.2.

upon the respondent University to entertain such representation would have the effect of delay in the admission process which has to adhere to the strict deadlines. The last date for completion of the admission process is 28.02.2026. As such, we are not inclined to accede to the request made by the petitioner.

The instant Writ Petition is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI L.RAM SINGH, Advocate [OPUC]
3. One CC to SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Advocate (OPUC)
4. Two CD Copies

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HIGH COURT

DATED:19/02/2026



ORDER

WP.No.5217 of 2026

**DISMISSING THE W.P
WITHOUT COSTS.**

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06/03/26
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